GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA

UNSTARRED QUESTION NO - 1210

ANSWERED ON- 13/12/2023

SCRAPPING OF OLD VEHICLES

1210. SHRI A. D. SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the expected number of vehicles that are required to be scrapped in the country in the next three years;
- (b) whether only 38 out of the 78 Registered Vehicle Scrapping (RVS) facilities are operational in the country;
- (c) whether 38 RVS facilities are sufficient to cater to the number of vehicles required to be scrapped in the next three years;
- (d) whether Government is encouraging joint venture scrapping facilities with the automobile companies; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) 1. The Ministry of Road Transport and Highways has formulated the Vehicle Scrapping Policy that includes a system of incentives/dis-incentives for creation of an ecosystem to phase out older, unfit polluting vehicles across the country. The policy targets scrapping of unfit and polluting vehicles strictly based on their fitness. As on 30th November, 2023, a total of 44,852 vehicles have been scrapped at Registered Vehicle Scrapping Facilities (RVSFs).
- 2. Further, as per GSR 29(E) dated 16th January, 2023, the certificate of registration for vehicles owned by Central, State and Union Territory governments and their Departments, Local government (Municipal Corporations or Municipalities or Panchayats), State Transport Undertakings, Public Sector Undertakings (PSUs) and other Autonomous bodies with the Central Government and State Governments shall expire after the lapse of 15 years from the

date of initial registration and such vehicles shall be scrapped at RVSFs only. A total of 28,050 Government-owned vehicles have been scrapped till 30th November, 2023.

- (b) and (c) As on 4th December, 2023, there are 42 RVSFs which are operational across 15 states/UTs in the country set up in accordance with GSR 653(E) dated 23rd September, 2021 (amended vide GSR 695(E) dated 13th September, 2022) which provides for the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules. As per the provisions under these rules, the State Governments are empowered to register and establish RVSFs.
- (d) and (e) The Central Government has encouraged Auto Original Equipment Manufacturers (OEMs) as well as related businesses including informal scrappers to establish RVSFs. Currently, 11 RVSFs have been established by Auto OEMs including Mahindra MSTC Recycling Pvt Ltd (A joint venture of MSTC Ltd., a Government of India Enterprise and Mahindra Accelo), TATA Motors and Maruti Suzuki Toyotsu India Pvt. Ltd.
